

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

ORIGINAL APPLICATION NUMBER 1495 OF 2004
ALLAHABAD, THIS THE 08th DAY OF DECEMBER, 2004

HON'BLE MRS. MEERA CHHIBBER, MEMBER (J)

Kamala Kant Mishra son of Shri Ram Laloo Mishra
at present working as Gramin Dak Sewa Branch Post
master, Kheoli Kala BO (Koraon) Allahabad.

.....Applicant

(By Advocate : Shri M.K. Tiwari)

V E R S U S

1. The Union of India through Director of Post Office New Delhi.
2. The Senior Superintendent of Post Office Allahabad Division, Allahabad.
3. The Post Master General Lucknow.

.....Respondents

(By Advocate : Shri S. Singh)

O R D E R

By Hon'ble Mrs. Meera Chhibber, J.M.

Grievance of the applicant in this case is that respondents are resorting to arbitrariness in as-much-as applicant was earlier also put off duty without any justification and then subsequently was put back on duty without taking any disciplinary proceedings against him and now once again he ^{has been} ~~was~~ put off duty vide order dated 01.10.2004 on the ground that disciplinary proceedings is contemplated / pending against the applicant. But till date neither any charge-sheet has been issued to the applicant



.....2/-

nor he has been informed the reasons as to why he has been put off duty.

2. Counsel for the respondents was not in a position to explain the facts. Admittedly applicant has not given any representation to the authorities concerned but in view of the statement made by him, that till date no charge-sheet has been served on the applicant, I am of the opinion that this case can be disposed off at the admission stage itself without going into the merits of the case by directing the respondent No.2 to consider this O.A. itself as representation and to decide the same by passing a reasoned and speaking order within a period of 4 weeks from the date of receipt of a copy of this order. In case any enquiry is contemplated against ~~him~~ the applicant, he should be served with the charge-sheet within 4 weeks or detailed order should be passed explaining as to why applicant cannot be reinstated under intimation to the applicant.

3. With the above direction, this O.A. is disposed off with no order as to costs.



Member (J)

shukla/-